CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

COURT NO. I
Application No. E/EH/60731-60732/2018
APPEAL NO. E/03208, 03223/2012

Date of hearing/decision: 06.12.2018

M/s Shree Flavours	**:**	**Appellant(s)**
VS		
C.C.E. Delhi- IV	**:**	**Respondent(s)**

Appearance:
Present for the Appellant(s):Shri Anurag Mishra, Shri Ashwani Sharma (Advocate)
Present for the Respondent(s):Shri Tarun Kumar (AR)

CORAM:

Hon'ble Mr. Ashok Jindal, Member (Judicial)
Hon'ble Mr. Bijay Kumar, Member (Technical)

Misc. ORDER NO. **60480-60481** /2018

Per : **Ashok Jindal**

The applicant has filed these applications for early hearing of the appeals on the ground that the issue involved in the matter is refund of unutilized cenvat credit and closer of the factory and the said issue has been decided by this Tribunal in various cases namely ***M/s Shri Krishana Paper Mills & Ind. Limited vide final order No. 61626/2018 dated 15.03.2018***. Accordingly, we allow the applications for early hearing of the appeals.

2. Registry is directed to list the matter for final disposal on **07.12.2018**.

(Order dictated and pronounced in the open court)

Bijay Kumar
Member (Technical)

Ashok Jindal
Member (Judicial)

Kailash